

should help me in the discharge of my duties. In this manner it is not possible. If any hon. Member can get up any moment he likes and says anything he desires, it will not be possible to conduct the business of the House I would request the hon. Members in the Opposition just to consider over this.

श्री बागड़ी : जो जनता की मांग है उस को आपके सामने रखना मारा धर्म है ।

Mr. Speaker: Papers to be laid.

12.23 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER PRESS AND REGISTRATION OF BOOKS ACT, ETC.

The Minister of Information and Broadcasting (Shri B. Gopala Reddi): I beg to lay on the Table a copy each of the following notifications:—

- (i) The Registration of Newspapers (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 723 dated the 27th April, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-1466/63]
- (ii) The Cinematograph (Censorship) Amendment Rules, 1963 published in Notification No. GSR 882 dated the 25th May, 1963, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-1418/63]
- (iii) On behalf of Shri C. R. Pat-tabhi Raman, I beg to lay on the Table a Copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1963 published in Notification No. GSR 1320 dated the 10th August, 1963 under sub-section (3) of section 20 of

the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1467/63]

NOTIFICATIONS UNDER THE MINIMUM WAGES ACT, ETC.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya): I beg to lay on the Table:—

- (i) a copy each of the following Notifications under section 30 of the Minimum Wages Act, 1948:—
 - (a) The Minimum Wages (Central) Amendment Rules 1963 published in Notification No. G.S.R. 945 dated the 1st June, 1963.
 - (b) The Minimum Wages (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1213, dated the 20th July, 1963. [Placed in Library. See No. LT-1468/63.]
- (ii) a copy each of the following papers:—
 - (a) The Coal Mines (Amendment) Regulations, 1963 published in Notification No. G.S.R. 1165 dated the 6th July, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-1469/63]
 - (b) The Dock Workers (Advisory Committee) Amendment Rules, 1963 published in Notification No. S.O. 2010, dated the 20th July, 1963, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1470/63]
 - (c) Report of the Chief Inspector of Mines on the fatal